

**DIVISION BENCH**

**O-132**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/85(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>th</sup> JANUARY, 2021, 10:30 A.M**

Name of the Company	CHERRY FOODGRAINS PRIVATE LIMITED Vs. ARAMBAGH HATCHERIES LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Counsel / Authorised Representative appeared through video conference:**

1. Ms. Puja Beriwal, Advocate ] For the Operational Creditor
1. Mr. Rishav Banerjee, Advocate ] For the Corporate Debtor
2. Ms. Rakhi Purnima Paul, Advocate ]

**ORDER**

1. Ms. Puja Beriwal, Ld. Counsel for the Operational Creditor is present. Mr. Rishav Banerjee, Ld. Counsel for the Corporate Debtor is present.
2. Pleadings are complete. Notes of argument not exceeding two pages in A-4 size paper with additional sheets of citation may be filed at least 2 days before the next date of hearing fixed.
3. List this matter on 09/04/2021 for filing hearing.

**(Harish Chander Suri)  
Member (Technical)**

**(Rajasekhar V.K.)  
Member (Judicial)**